

hoped that, with the acquisition of the dredger 'Ganga' and the proposed acquisition of the new dredging craft, the port authorities will be able to meet their dredging commitments and overcome the problem of siltation.

EDUCATION COMMISSION REPORT

2446. SHRI R. BARUA : Will the Minister of EDUCATION be pleased to state :

(a) whether Government have finalised the consideration of the report of the Education Commission; and

(b) if so, the recommendations of the said Commission which are being implemented in the country and the progress achieved so far ?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-289/68].

INDO-U.S. EDUCATIONAL FOUNDATION

2447. SHRI R. BARUA :
SHRI RAMAVATAR
SHASTRI :
SHRI J. M. BISWAS :

Will the Minister of EDUCATION be pleased to state :

(a) whether any final decision has been taken to implement or drop the proposal to set up an Indo-U.S. Educational Foundation; and

(b) if so, the details thereof and if the proposal is to be carried out what is its present progress ?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : (a) and (b). The matter is still under consideration.

DEFENCE OF INDIA RULES

2448. SHRI R. BARUA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have issued any directive to the State Governments and other authorities about the use of Defence of India Rules after the lifting of national Emergency recently; and

(b) if so, details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). State Governments and other concerned authorities were advised that on revocation of the Proclamation of Emergency such of the provisions of the Defence of India Act and the Rules as derived their validity from article 358 of the Constitution and the Presidential Orders under article 359 would cease to have effect to the extent of the incompetency of the State to make any law or to take any executive action affecting the Fundamental Rights defined in Part III of the Constitution.

SEPARATE GOVERNOR FOR NAGALAND

2449. SHRI RAMACHANDRA ULAKA : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Starred Question No. 492 on the 6th December, 1967 and state :

(a) whether the demand of Nagaland to have a separate Governor for the State has since been considered by Government; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The matter is still under consideration.

ENGINEERING COLLEGES IN MADHYA PRADESH

2450. SHRI G. C. DIXIT : Will the Minister of EDUCATION be pleased to state :

(a) the number of Engineering Colleges likely to be opened in Madhya Pradesh during the Fourth Plan period;

(b) the names of places, where these colleges are to be opened; and

(c) in case no Engineering College is likely to be opened in Madhya Pradesh, the reasons therefor ?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : (a) to (c). There is no proposal to open any new engineering college at this stage since the present training facilities are adequate.